

IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH (COURT –I)  
NEW DELHI.

60(ND)/2017

**In the matter of:**

Abijat Paliwal

...Applicant

v.

Abhi-Asmi International Pvt. Ltd.

...Respondent

**SECTION:** Under Section 271(e)

**Order delivered on 30.11.2017**

**Coram**

R.VARADHARAJAN  
HON'BLE MEMBER(JUDICIAL)

DEEPA KRISHAN  
HON'NBLE MEMBER (TECHNICAL)

For the petitioner

Mr.Anand Chhibar, Sr. Adv.  
Mr.Ashish Agarwal, Adv.  
Mr. Gurcharan Singh, Adv.

For the Respondent

Mr. Virendr Ganda, Sr. Adv.  
Mr. Divyam Agarwal, Adv.  
Mr. Raghav Sabharwal, Adv.

**ORDER**

Learned counsel for the parties are present. It is represented by the Id. Counsel for the respondent that reply in relation to the contempt application as filed by the petitioner for payment of monthly installment has been filed. Ld. Counsel for the petitioner brings forth the fact that monthly payment required to be made to the petitioner has not been made as directed by the Hon'ble Principal Bench on 20.11.2017. Ld. Sr. Counsel appearing for the respondent represents that the contemnor Mr. Abijit Paliwal is personally present and, his presence is recorded. In view of the matter being part heard

before the Hon'ble Principal Bench, let the matter be placed before the Hon'ble Bench including the Contempt Application on 6<sup>th</sup> December, 2017. The alleged contemnor is required to be present on 6.12.2017.

Sd/-

(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

Sd/-

(R.VARADHARAJAN)  
MEMBER(JUDICIAL)

\*KCS\*